

**GOVERNMENT OF RAJASTHAN  
FINANCE DEPARTMENT  
(RULES DIVISION)**

No. F. 1(3)FD(Rules)/1997/Pt

Jaipur, dated: **21 JAN 2016**

**ORDER**

**Sub: Allowing serving officers of All India Services, State Services and Judicial Officers to retain old printers given to them in official capacity after depositing residual value.**

Serving officers of All India Services, State Services and Judicial Officers were allowed retention of old Laptop given to them in official capacity after depositing residual value vide Order of even number, dated 15-10-2014.

After due consideration, it has been decided to allow serving officers of All India Services, State Services and Judicial Officers including District Judge level officers to retain old printers given to them in official capacity after depositing residual value and as per following conditions:

- (i) Officers of All India Services, Officers of State Government and Judicial Officers still in service and to whom Printer is allotted in official capacity may be allowed retention of Printer if it is 5 years or more old.
- (ii) Depreciated or residual value for retention of Printer will be as follows:

Depreciated, i.e. residual value after end of years				Residual value at the end of 9 year and any point of time beyond 9 <sup>th</sup> Year	Reference for calculating residual value
Year 5	Year 6	Year 7	Year 8		
20%	15%	10%	5%	1%	Percentage of purchase price

- (iii) Officers who opt for retention of old Printer as per this scheme and after depositing residual value may be issued new official Printer.
- (iv) The Printer shall be owned by the State Government till such time, the officer deposits its residual value and takes ownership of the same as laid down in this Order.

For calculating depreciated value for a part of the year, proportionate depreciation prescribed for that year can be divided by 12 for arriving at a value for a particular month within that year. This shall be proportionally added to the cumulative depreciation prior to that year, to arrive at the final depreciation. By way of illustration, the residual value where a part year is involved, say at the end of 6 Years and 6 months from the date of purchase will be as under:-

- (i) Assumed Original purchase cost = Rs. 20,000/-.

- (ii) Depreciated value after 6th year =15% (Therefore, Depreciation is 100-15=85%)  
(iii) Depreciation in 7th Year = 15-10= 5%  
(iv) Depreciation in 6 Years and 6 Months = Depreciation upto 6th Year i.e., 85% of purchase price + depreciation for 6 months of 7th Year (@5% of purchase price in 7th year) = 85%+ (5% \* 6/12) = 87.5 % of purchase price.  
(v) Depreciated or Residual value after 6 Years and 6 Months = Original Cost - Depreciation in 6 Years and 6 Months = Rs. 20,000 - (87.5/100\*Rs. 20000) = Rs.2500/-.

By order of the Governor,

*Siddharth Mahajan*

(Siddharth Mahajan)  
Special Secretary, Finance (Budget)

**Copy forwarded to the-**

1. Principal Secretary to Hon'ble Governor
2. Secretary to Hon'ble Chief Minister
3. All Special Assistants / Private Secretaries to Ministers / State Ministers
4. All Additional Chief Secretaries/ Principal Secretaries/Secretaries/Special Secretaries to the Government
5. J.S. to Chief Secretary
6. Accountant General Rajasthan, Jaipur (200 copies)
7. All Heads of the Departments
8. Director, Treasuries & Accounts, Rajasthan, Jaipur with 100 spare copies for sending to all Sub-Treasury Officers
9. Deputy Director (Statistics), Chief Ministers' Office
10. All Treasury Officers
11. All Sections of the Secretariat
12. Administrative Reforms (Gr.7) with 7 copies
13. Vidhi Rachana Sanghathan, for Hindi translation
14. Additional Director, Finance Department (Computer Cell)
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**Copy also to the -**

1. Secretary, Rajasthan Legislative Assembly, Jaipur with 20 extra copies for Subordinate Legislative Committees
2. Registrar General, Rajasthan High Court, Jodhpur / Jaipur
3. Secretary, Rajasthan Public Service Commission, Ajmer
4. Secretary, Lokayukta Sachivalaya, Rajasthan, Jaipur

*Sandhya Sharma*

(Sandhya Sharma)  
Joint Secretary

(..R.S.R.-04.12016)

NO. RHC/RLCASS/2016/ 22

Date: 27/02/2016

Copy of State Govt. Order No. F.1(3)FD(Rules)1997/Pt Jaipur, dated 21 Jan 2016 endorsed to the following for information and necessary action. Base price of the HP Laserjet Printer HP 1022 provided under eCourts Project in the year 2008 is Rs. 3,900/-.

1. Registrar General, RHC, Jodhpur.
2. Registrar cum PPS to Hon. The Act. Chief Justice, RHC, Jodhpur.
3. Registrar (Vigilance) / (Admn.) / (Rules) / (Class.) / (Exam) / OSD (F&I), RHC, Jodhpur.
4. Registrar (Admn.), RHC, Jaipur with the request to distribute the copy of this order to all Judicial Officers posted in the Registry at Jaipur Bench, Jaipur.
5. Deputy Registrar (Judicial) / (Exam), RHC, Jodhpur.
6. Director, R.S.J.A, Jodhpur with the request to distribute the copy of this order to all Judicial Officers posted at RSJA.
7. All Distt. & Sessions Judge with the request to distribute the copy of this order to all Judicial Officers as well as Judge / Special Judge posted in their respective Judgeship including Officers posted on deputation.
8. A.A.O (Bill) / (Pension), RHC, Jodhpur.
9. A.O.J (RJS Estt.) / (Store), RHC, Jodhpur.

  
REGISTRAR (ADMN.)